

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

110. IA/1596/2024 IN C.P. (IB)/204(MB)2024

IN THE MATTER OF

Piramal Capital & Housing Finance Limited

Vs

Rahul Kumar Shandilya

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 29.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent: Adv. Kriti Srivastava (PH)

ORDER

I.A. 1596/2024

The Company Petition already stands disposed of vide order dated 26.03.2024.

Hence, the present I.A. has become infructuous. In view of the same, the I.A. is

disposed of as infructuous.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)